

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Excise Appeal No.10300 of 2019

(Arising out of OIA-RAJ-EXCUS-000-APP-170-175-2018-19 dated 04/10/2018 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
RAJKOT(Appeal))

Sagway Ceramics

N H 8 Near Lalpar Power House Morbi
Rajkot, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Rajkot

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat-360001

.....Respondent

APPEARANCE:

Shri P V Sheth, Advocate for the Appellant

Shri Dharmendra Kanjani, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 10230 /2021

DATE OF HEARING: 28.01.2021

DATE OF DECISION: 28.01.2021

RAJU

In respect of this appeal the concerned Commissionerate of Central Goods and Service Tax filed a letter F. No. V/2/RRA/Misc/E-HEARING/2020-21 dated 19.01.2021 whereby, it was submitted to this tribunal that the case of this appeal has been settled under "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019, and SVLDR Certificate in form 4 has been issued, accordingly, appeal is deemed as withdrawn by the respective appellant in terms of section 127(6) of chapter V of the Finance (No.2) Act, 2019.

2. Considering this position, I find that since the case has been settled under "Sabka Vishwas" (Legacy Dispute Resolution) Scheme 2019, the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAJU)
MEMBER (TECHNICAL)**